

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 334/2018  
OA No. 66/2017**

New Delhi this the 10<sup>th</sup> day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Akhila S, age about 34 years,  
W/o Sh. Vinod B,  
R/o F-69, UG-1,  
Dilshad Colony, Delhi
2. Shanti Kathet, Aged about 35 years,  
W/o Sh. Deepak Singh,  
R/o 948, Devi Nagar,  
Street No.9, Sodala,  
New Sanghaner Road, Jaipur

- Applicants

(By Advocate: Sh. Harish Kumar)

Versus

1. Shri Ranbir Singh,  
Commissioner (EDMC)  
Udyug Sadan, Patpargang,  
Delhi-110092
2. Dr. Brajesh Singh,  
Assistant Commissioner (Health)  
East Delhi Municipal Corporation,  
Udyug Sadan, Patpargang,  
Delhi-110092
3. Dr. Mukesh,  
Medical Superintendent,  
Swami Dayanand Hospital,  
Swami Dayanand Hospital,  
Dilshad Garde, Delhi-110095
4. Ms. Ritu Singh,  
Principal,  
RVS Nursing School,  
Dilshad Garden, Delhi-95

- Respondents

(By Advocates: Mr. Manjeet Singh Reen)

**ORDER (Oral)**

**Ms. Nita Chowdhury, Member (A):**

Both the parties are present.

2. The respondents have passed order No.SDNH/2018/2526 dated 07.07.2018 in compliance with the order of this Tribunal dated 09.01.2017 in OA No. 66/2017. However, the learned counsel for the applicant seeks liberty to challenge the order now passed by the respondents, if he is so advised, in accordance with law.

3. In view of the above, we find substantial compliance with the aforesaid order of this Tribunal. Accordingly, CP is closed with liberty to the applicant, if any grievance still survives, he may seek legal remedy available to him under law. Notices issued to the respondents stand discharged.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

/1g/